

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 28th day of July, 2000
CIVIL MISC. CONTEMPT APPLICATION NO. 26 OF 2000
IN

ORIGINAL APPLICATION NO. 1375 OF 1995

District : Allahabad

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Mr. S. Biswas, A.M.

Kunji Lal son of Late Shri Pati Singh,
Resident of Village Naiha, Post Office-
Paschim Sarira, district Allahabad.
(Sri K.C. Tripathi, Advocate)

. Applicant

Versus

1. The Secretary, Rail Mantralaya,
Rail Bhawan, New Delhi.
2. The Mandal Rail Prabandhak,
Shri Sukhbeer Singh,
Northern Railway, Allahabad.
3. The Divisional Personnel Officer,
Sri KM Narayan,
Divisional Railway Manager,
Office Northern Railway, Allahabad.
4. Sri SP Mehta,
General Manager, Headquarters,
Baroda House, New Delhi.

. . . Respondents

ORDER (O_r_a_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

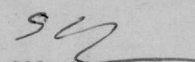
We have heard Sri KC Tripathi, counsel for the

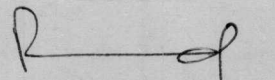
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applicant. The grievance of the applicant is that the order of this Tribunal dated 4-9-1998 passed in OA No. 1375 of 1995 has not been complied with. The direction contained in para 8 of the judgement reads as follow:-

"In the circumstances, as mentioned above, the respondents are directed to consider the case of the applicant for appointment on compassionate ground within a period of three months from the date of receipt of a copy of his order. No order as to costs".

2. It appears that the order of the Tribunal was challenged before the Hon'ble High Court of Judicature at Allahabad in civil misc. writ petition no. 4295 of 1999 in which an interim order was granted on 4-2-1999. The learned counsel has, however, submitted that the ex parte interim order has been vacated on 14-9-1999. From the perusal of the application, however, it is not clear that the applicant has made any application before the concerned authority responsible for implementing the order of the Tribunal dated 4-9-1998, in absence of which it is difficult ^{to say} ~~show~~ that any contempt has been committed. The application is accordingly rejected with the liberty to the applicant to approach the respondents and make application requesting them to comply with the order of this Tribunal.


Member (A)


Vice Chairman

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